

(b) if so, the quantity for which the permits have been given up to the end of July 1957?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** (a) and (b). The demand of the Government of Madras for Electric Motors to meet the requirements of the agriculturists in that State was 5,000 Nos. during the July-December 1956 licensing period and 7,400 Nos. during the January-June 1957 licensing period. Licences were issued for 2,600 and 2,540 Electric Motors during the respective licensing periods.

**Shri S. R. Arumugham:** May I know whether it is a fact that the import licence for electric motors is given to a firm in Pondicherry which sells the motors in Madras State at an exorbitant price, and will the Government consider giving licences only to agricultural associations and the actual users?

**Shri Satish Chandra:** If the hon. Member puts a separate question, I will be able to answer that specific point.

**Shri S. R. Arumugham:** May I know whether it is a fact that the licence was issued only for motors but not for switches and starters, and will the Government consider the supply of the switches and starters along with the motors?

**Shri Satish Chandra:** A large consignment of starters and switches had arrived in the previous licensing period, that is July-December 1955, and as they were available in sufficient quantities in the country, they were not licensed for import with these motors.

**Shri S. R. Arumugham:** But these starters and switches are not available in Madras State. They are available only in the Pondicherry area, and the firm in Pondicherry sells these articles at a high rate.

**Mr. Speaker:** Is not Pondicherry a part of Madras now?

**Shri S. R. Arumugham:** No, Sir. Not yet.

**Shri Satish Chandra:** It is true that a firm in Pondicherry in the earlier year was given a licence to import these starters and switches, but they are available for use in the whole country and people from Madras can get them more easily than people in other parts of the country.

**Shri Basappa:** May I know what arrangements are being made to manufacture these motors inside the country, since this involves a lot of foreign exchange?

**Shri Satish Chandra:** The existing and sanctioned capacity for the manufacture of these motors is 9,93,870 H.P., and the target of demand is about 8 lakhs to one million H.P. The question of sanctioning some more capacity, up to 1.25 million H.P., is under consideration.

#### Border Trade with East Pakistan

\*1638. **Shri R. S. Lal:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Government of West Bengal has drawn the attention of the Union Government to the fact that contrary to the agreement signed in January last the East Bengal Government is not allowing fish, eggs etc. of the agreed quantity to cross the border; and

(b) if so, the steps taken in this connection?

**The Minister of Commerce (Shri Kanungo):** (a) Yes, Sir.

(b) The matter has been taken up with the Government of Pakistan.

**Shri Sadhan Gupta:** May I know since what time these difficulties have been created and what is the resultant drop of import of fish to the Calcutta market from Pakistan?

**Shri Kanungo:** I cannot give any statistical data because the arrangement was for border trade by head-load. It has practically come to a standstill in recent months.

**Shri Bangshi Thakur:** Question 1638 relates to border trade with East

**Pakistan.** May I know what necessary steps our Government is going to take as far as this trade is concerned?

**Shri Kanungo:** The six-monthly review of the treaty is due in a couple of months, and when the representatives of both Governments meet, they will discuss the problem.

**Shri A. C. Guha:** The hon. Minister just now said that the border trade agreement, particularly based on the headload system, has practically come to a standstill. Is there any possibility of reopening the question and coming to some settlement and a new arrangement?

**Shri Kanungo:** That is exactly what I replied in reply to the previous supplementary, namely that the six-monthly review of the treaty is due in a couple of months and the matter will be discussed with the representatives of the Pakistan Government

#### Dev Puri Colony for Displaced Persons

↑

\*1648. { Shrimati Parvathi Krishnan:  
Shri Kodyian:  
Shri T. B. Vittal Rao:

Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No 772 on the 9th August, 1957 and state:

(a) whether Government have since received the exact details which Government of India were awaiting from the State Government about Dev Puri Colony in Meerut (U.P.);

(b) the price at which each quarter has been sold to the allottees (displaced persons) and the number so far sold;

(c) whether Government have received any complaints from the allottees; and

(d) if so, their grievances and the action taken thereon?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** (a) The report from the State Government has been received

(b) Out of a total of 50 tenements and shop-cum-residences, 14 tenements have been transferred to the allottees and claimants at a mutually agreed price and 30 more are under transfer. Applications in regard to the remaining tenements and shop-cum-residences are under consideration.

(c) Yes.

(d) A statement in regard to the grievances of the allottees is placed on the Table of the Lok Sabha. [See Appendix V, annexure No. 23]

These grievances were examined carefully but no action in regard to them was considered to be necessary.

**Shrimati Parvathi Krishnan:** In reply to part (b), the Minister has stated that it was on an agreed basis that these transfers took place. Is it not a fact that there have been complaints about the price and the transfer has been made to people other than refugees, and evaluation was not done in accordance with the agreement on the basis of which the Government gave loan originally?

**Shri Mehr Chand Khanna:** I believe the hon Member's information is not correct. We have made enquiries from the State Government and we have been told that the price fixed is the proper one. As I have just said, 14 tenements have already been sold; 30 are in the process of sale. It means that 44 out of 50 have been sold. Practically the whole problem has been solved.

**Mr. Speaker:** Have they been sold to displaced persons?

**Shri Mehr Chand Khanna:** According to my information, they have all been sold to displaced persons.

**Shri Kodyian:** May I know the reason for the difference in price of these quarters even though the quarters are of the same type?

**Shri Mehr Chand Khanna:** That could not be so because, as I have just stated, there are tenements and shop-cum-residences. According to my knowledge and experience, shop-cum-residences have a much larger area.